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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Original Application No.1795 of 1993.

CHANDER SHEKHAR

..... APPLICANT

Versus

UNION OF INDIA & OTHERS

..... RESPONDENTS

HON'BLE MISS USHA SEN- MEMBER (A)

(By Hon'ble Miss Usha Sen- Member Administrative)

The applicant Shri Chandra Shekhar was working as Chargeman Grade-I in the Ordnance Factory, Kalpi Road, Kanpur. He was selected for appointment as Engineer at Bharat Pumps and Compressors Ltd., Naini, Allahabad and released from the Ordnance Factory on 9-2-1980 vide the office order dated 5.2.1980 at Annexure A-1. As per this order, he was to retain his lieu in the Ordnance Factories Organisation for a period of two years. Later he was permanently absorbed in the said BPCL, Naini w.e.f. 10-2-1981 vide Min. of Defence letter of 12-12-1985 at Annexure A-2. As per this letter he was entitled to payment of pro-rata pension and gratuity and carry forward of his leave to the new organisation.

2-The grievance of the applicant is that the pay drawn by him has been shown as Rs.700/- by the Ordnance Factory, Kalpi Road for determination of his pension whereas it should have been Rs.725/- and that the leave at his credit has not been transferred to the BPCL, Ltd., Naini, along-with the pay related to it. He had represented this matter to the General Manager, Ordnance Factory, Kanpur vide his letter dated 29-8-92 at Annexure A-7. He has not received any reply thereto. The counsel for the applicant mentioned in the court that a direction be issued to the respondents no.2 & 3 to take action on his representation and inform the applicant of the same. This relief sought by the applicant is granted. Respondents No.2 and 3 are directed to consider the applicant's said representation dated 29-8-92, a copy of which is attached with this order, and take necessary action on it as per rules.

They are also directed to inform the applicant of the action taken together with reasons for the decision taken by them on the

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points raised in the representation. This order should be complied with within a period of three months from the date of issue of this order.

3- The O.M. is disposed of accordingly.

*Usha Devi*

MEMBER-ADMINISTRATIVE

DATED@- Allahabad December 24, 1993.

(IS PS)

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